

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34425/2023  
(Arising out of impugned final judgment and order dated 16-03-2023  
in WP No. 4037/2021 passed by the High Court of Judicature at  
Bombay)

VITHAL MANIK KHATRI

Petitioner(s)

VERSUS

SAGAR SANJAY KAMBLE @ SAKSHI VITHAL KHATRI &amp; ANR. Respondent(s)

( IA No.196740/2023-CONDONATION OF DELAY IN FILING and IA  
No.196741/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
and IA No.196742/2023-EXEMPTION FROM FILING O.T. and IA  
No.220488/2023-EXEMPTION FROM FILING O.T. and IA No.220487/2023-  
APPLICATION FOR PERMISSION )

Date : 30-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Saksham Maheshwari, AOR

For Respondent(s) Mr. Satyajit A Desai, Adv.  
Ms. Vrushali Mained, Adv.  
Mr. Siddharth Gautam, Adv.  
Mr. Abhinav K. Mutyalwar, Adv.  
Mr. Gajanan N Tirthkar, Adv.  
Mr. Vijay Raj Singh Chouhan, Adv.  
Ms. Anagha S. Desai, AOR

UPON hearing the counsel the Court made the following

## O R D E R

Delay condoned.

Leave granted.

Hearing expedited.

Learned counsel who is appearing through

caveat, waives formal notice on behalf of the respondents. She prays for and is granted four weeks' time to file counter affidavit.

Rejoinder affidavit be filed by learned counsel for the petitioners within six weeks, as prayed.

List the appeal for hearing in the year 2025.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)